

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 304
IB-656(ND)/2022

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd.**APPLICANT/PETITIONER**
Vs
Piyush Rastogi.**PERSONAL GUARANTOR**

SECTION
U/s 95(1)

Order delivered on 08.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **17.07.2023**.

Sd/-
(Court Officer)